

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI  
PRINCIPAL BENCH

CP No. 192/2007

IN THE MATTER OF:

H. B. Stock Holdings Ltd.

.... APPLICANT / PETITIONER

Vs

M/s DCM Shriram Industries Ltd. & Ors.

....

RESPONDENTS

**SECTION:**

Under Section 397/398 of the Companies Act

Order delivered on 17.01.2018

**Coram:**

**CHIEF JUSTICE (Retd.) M.M.KUMAR**

**Hon'ble President**

**Sh. S.K. Mohapatra,**

**Hon'ble Member (T)**

For the Applicant/Petitioner : Mr. Nimanniyu Sharma, Advocate  
For the Respondent : Mr. A.T. Patra, Adv. for R-1  
Mr. Nipun K. Malhotra, Mr. Shalabh Singhal,  
Advocates for R-16  
Mr. Krishna Kumar, Ms. S.Suman Mund, Adv.  
Mr. Aranya M., Adv. for Foy Mandal & Co.

**ORDER**

This is one of the oldest matter, which is pending since 2007. On the last date of hearing, an adjournment letter was circulated by the Counsel for the respondent. Again, letter of adjournment has now been circulated by the Counsel for the petitioner. We grant one last opportunity to the parties either to settle the matter or argue the matter.

List for arguments on 28<sup>th</sup> February, 2018.

Sd/-

(M.M.KUMAR)  
PRESIDENT

Sd/-

(S.K. MOHAPATRA)  
MEMBER (TECHNICAL)